

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 19448/2015

(Arising out of impugned final judgment and order dated 27-06-2014 in FA No. 386/2000 24-07-2014 in FA No. 386/2000 passed by the High Court Of Gujarat At Ahmedabad)

SUBHADRABEN . & ANR.

Petitioner(s)

VERSUS

DINMOHAMMED IBRAHIM . & ORS.

Respondent(s)

WITH

SLP(C) No. 19450/2015 (III)

SLP(C) No. 19449/2015 (III)

SLP(C) No. 28114/2015 (III)

SLP(C) No. 28115/2015 (III)

Date : 12-07-2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. O. P. Bhadani, AOR

Mr. Jaswant Persoya, Adv.

For Respondent(s) Ms. Manjeet Chawla, AOR

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) Nos. 19448, 19449 and 19450/2015

Four weeks time, as last chance is given to the learned counsel for the petitioners for filing the proof of paper publication in respect of respondent Nos. 1 and 2.

List again on 21.8.2017.

SLP(C) Nos. 28114 and 28115/2015

The matters have already been directed to be listed before the Hon'ble Judge in Chamber. Therefore, no further orders are required to be passed in it.

(SANJAY PARIHAR)

Registrar

MG